

Licensing and in case of non-availability of the result sheet, the papers are required to be sent to Central Examination Organisation for verification.

(c) Yes, Sir. Ensuring the flight safety is the responsibility of DGCA. Policies regarding validation of foreign licences are however within the domain of Ministry of Civil Aviation and these powers have been delegated to DGCA till December, 2013.

(d) DGCA has issued Civil Aviation Requirements (CAR) Section-7, Flight Crew Standards, Series 'G' Part-II dated 01 December, 2010 laying down the requirements and procedure for validation of foreign licences. Foreign pilots are employed by the airline operators after validation of their foreign licences by the DGCA. Compliance of CAR ensures that Foreign Aircrew Temporary Authorisation (FATA) pilots are issued with Temporary authorisation on the basis of adequate flying experience and currency of their foreign pilot licences. The services of FATA pilots are utilised by Indian operators after ascertaining their proficiency and skills on the type of the aircraft to be operated by these pilots.

#### **Refusal to supply fuel against uncleared arrears**

495. SHRI M.P. ACHUTHAN: Will the Minister of CIVIL AVIATION be pleased to states:

(a) whether it is a fact that the public sector oil companies refused to supply Aviation Turbine Fuel (ATF) to Air India and Air India Express due to the uncleared arrears and some flights had to be cancelled in the month of May;

(b) if so, the details of the flights cancelled and the loss incurred by the Air India and Air India Express thereby; and

(c) the total dues so far and how the problem was solved?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes, Sir. Air India and Air India Express had to cancel 147 of its flights between 27.5.11 and 2.6.11 due to shortage of fuel. The losses suffered by Air India as a result of shortage of fuel amounted to around Rs. 10.00 crores.

(c) The total dues payable so far to the Public Sector Oil Companies is Rs. 2300.00 crores. An understanding was arrived at with Ministry of Petroleum & Natural Gas in June, 2011 that against the payment of Rupees Sixteen crores per day by Air India, the Public Sector Oil Marketing Companies will supply fuel worth Rupees 17.00 crores per day for the next 90 days.